

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

LOK SABHA

UNSTARRED QUESTION NO. 2950

TO BE ANSWERED ON WEDNESDAY, 02ND AUGUST, 2017

SIMULTANEOUS ELECTIONS

†2950. SHRI GOPAL SHETTY:

SHRI GUTHA SUKENDER REDDY:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is planning to hold simultaneous elections to Panchayats, urban local bodies, States and Parliament;
- (b) if so, the details thereof and the status thereof;
- (c) whether the Government has held discussions at various levels and took the opinion of the States and Union Territories in this regard; and
- (d) if so, the outcome thereof?

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND
INFORMATION TECHNOLOGY
(SHRI P.P.CHAUDHARY)**

(a) to (d): The matter regarding conduct of simultaneous election for Lok Sabha and State Assemblies was examined by the Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice. The Committee in its 79th Report has given certain recommendations which are under examination of the Government.
